

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 116
IB-247/(ND)/2021

IN THE MATTER OF:

India Bulls Housing Finance Ltd.
Vs.

....**Applicant**

Shipra Estate Ltd.

....**Respondent**

Order under Section 7 of IBC

Order delivered on 09.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr. Krishnendu Dutta, Sr. Adv.
Ms. Tamoghna Goswami. Adv.

For the Respondent

: Mr. Manav Gupta, Adv,
Ms. Gauri Rishi, Adv,
Ms. Srishti Juneja, Adv,
Mr. Ankit Gupta, Adv

ORDER

Learned Counsel Mr. Manav Gupta appearing for the Corporate Debtor accepts notice and requests that the complete copy may be served. The copy may be served during the course of the day through email to the Learned Counsel for the Corporate Debtor. Learned Counsel states that settlement between the parties is on going before the Hon'ble Delhi High Court. Be that as it may, in view of the settlement process between the parties, three weeks time be given for filing reply, with copy in advance to the other side. Learned Senior Counsel Mr. Datta states that as per instructions, there is no settlement progressing between the parties.

List on 06.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

